

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'E': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.7289/DEL/2017
[Assessment Year: 2014-15]**

Smt. Rina Rani Jana, 4/5 182, Krishan Nagar, Karol Bagh, Delhi-110005	The Income Tax Officer, Ward-51(4), Room No.1414, E-2 Block, Pratyaksh Kar Bhawan, New Delhi-110002
PAN-ALPPJ5473J	
Assessee	Revenue

Assessee by	None
Revenue by	Sh. Gaurav Pundir, Sr. DR

Date of Hearing	29.09.2021
Date of Pronouncement	29.09.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 25.09.2017 of the learned CIT(A)-17, New Delhi, relating to Assessment Year 2014-15.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 20.09.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
[SUCHITRA KAMBLE]
JUDICIAL MEMBER

Sd/-
[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 29/09/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi